



2026:AHC:7197

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19367 of 2025

Saurabh Patel

.....Petitioner(s)

Versus

Union Of India And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Kumar, Yogesh Kumar Patel
Counsel for Respondent(s)	:	A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Akhilesh Kumar, learned counsel for the writ petitioner and nobody has appeared on behalf of respondents despite the fact that the copy of the writ petition has been served in the office of ASGI.
2. The case of the writ petitioner is that his father was initially appointed as LDC on 17.01.1990 who expired on 07.08.2020. The writ petitioner claims himself to be the legal heir and the son of the deceased, however, his claim for compassionate appointment has not been considered.
3. Having considered the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Commissioner, Goods and Tax, Commissionerate, Kanpur by **22.01.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of three months bearing in mind the eligibility, suitability and competing claims, if already the claim has not been decided.
4. With the said observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 12, 2026

Rajesh